

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5928/2019

(Arising out of impugned final judgment and order dated 21-12-2012 in CRLA No. 580/2004 passed by the High Court of Judicature at Allahabad)

DEVENDRA KUMAR ALIAS BABLOO

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(THIS IS A JAIL PETITION MATTER)

Date : 14-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. M. C. Dhingra, AOR (A.C.)
Mr. Gaurav Dhingra, Adv.

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.
Mr. Prakash Gautam, Adv.
Mr. Ajay Vikram Singh, AOR
Mrs. Priyanka Singh, Adv.
Mr. Chandra Shekhar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(ANITA MALHOTRA)
COURT MASTER

(ANJU KAPOOR)
COURT MASTER